# THE KERALA MOTOR VEHICLES TAXATION ACT, 1976

## (Act 19 of 1976)

#### CONTENTS

# Preamble.

#### Sections

4

- 1. Short title, extent and commencement.
- 2. Definitions.
- 3. Levy of tax.
- 4 Payment of tax and issue of licence
- 5. Exemption from tax.
- 6. Refund of tax.
- 7 Payment of additional tax
- 8 Production of certificate of insurance
- 9. Liability to payment of tax by persons succeeding to the ownership, possession or control of motor vehicles
- 10 Power of officers of police or Motor Vehicles Department to stop motor vehicles.
- 11. Seizure and detention of motor vehicles pending production of proof of remittance of tax
- 12 Additional tax payable when tax not paid
- 13. Amounts recoverable as arrear of land revenue.
- 14 Transfers to defeat or delay recovery of tax and other amounts
- 15 Transport vehicle permit to be ineffective if tax not paid
- 16. Penalties.
- 17 Offences by companies
- 18 Composition of offences
- 19 Compensation to local authorities from the proceeds of tax collected
- 20. Protection of action taken in good faith.
- 21. Exemption for motor vehicles used for agricultural Operations.

- 22 Exemption from or reduction of tax
- 23 Appeals
- 24 Powers of revision of Transport Commissioner
- 25 Surcharge on tax
- 26 Escaped assessment
- 27 Rounding off of tax, fee, penalty, fine, etc
- 28 Power of Government to make rules
- 29 Transitory provision
- 30 Repeal and saving The Schedule.

### THE KERALA MOTOR VEHICLES TAXATION ACT. 1976\*

(Act 19 of 1976)

An Act to consolidate and amend the laws relating to the levy of tax on motor vehicles and on passengers and goods carried by such vehicles in the State of Kerala.

Preamble.—Whereas it is expedient to consolidate and amend the laws relating to the levy of tax on motor vehicles and on passengers and goods carried by such vehicles in the State of Kerala

BE it enacted in the Twenty-seventh Year of the Republic of India as follows —

- 1. Short title, extent and commencement.—(1) This Act may be called the Kerala Motor Vehicles Taxation Act, 1976
  - (2) It extends to the whole of the State of Kerala
- (3) It shall be deemed to have come into force on the 1st day of October, 1975

<sup>\*</sup> Received the assent of the President on the 25th day of March 1976 and published in the Kerala Gazette Extraordinary No. 196, dated 25th March 1976

- 2 **Definitions.**—In this Act, unless the context otherwise requires,—
- (a) "fleet owner means a person, an institution or the Government, who or which is the registered owner of more than one hundred and fifty transport vehicles used or kept for use in the State.
- (b) "laden weight", in respect of any motor vehicle, means the registered laden weight recorded in the certificate of registration and, in cases where the vehicle is not registered or the laden weight is not recorded in the certificate of registration, the laden weight determined by the registering authority in such manner as it may deem fit,
- (c) "local authority" includes a cantonment authority within the meaning of the Cantonments Act 1924 (Central Act 2 of 1924),
- (d) "prescribed means prescribed by rules made under this Act.
- (e) "registered owner" means the person in whose name a motor vehicle is registered or deemed to be registered under the Motor Vehicles Act. 1939 (Central Act 4 of 1939)
- (f) 'Regional Transport Officer' means any officer appointed by the Government to perform the functions of a Regional Transport Officer under this Act
  - (g) "State' means the State of Kerala,
  - (h) 'tax' means the tax leviable under this Act;
- (1) 'Taxation Officer' means the Regional Transport Officer of such other officer as may be appointed by the Government to exercise the powers and perform the functions of a Taxation Officer under this Act
- (j) "Tax licence' means a licence issued under subsection 3 of section 4 and includes a duplicate tax licence issued in place of the original licence.
- (k) "Transport Commissioner" means the officer appointed by the Government to perform the functions of the Transport Commissioner under this Act,

- (l) "year" means the financial year; and "quarter' means the first, second, third or fourth three months of an year,
- (m) words and expressions used but not defined in this Act shall have the meanings respectively assigned to them in the Motor Vehicles Act, 1939 (Central Act 4 of 1939) or the rules made thereunder.
- 3 Levy of tax—(1) Subject to the other provisions of this Act, on and from the date of commencement of this Act, a tax shall be levied on every motor vehicle used or kept for use in the State, at the rate specified for such vehicle in the Schedule

Provided that no such tax shall be levied on a motor vehicle kept by a dealer in, or a manufacturer of, such vehicle, for the purpose of trade and used under the authorisation of a trade certificate granted by the registering authority.

(2) The Government may, from time to time, by notification in the Gazette, increase the rate of tax specified in the Schedule:

Provided that such increase shall not in the aggregate exceed fifty per cent of such rate.

- (3) The registered owner of, or any person having possession or control of, a motor vehicle shall, for the purposes of this Act, be deemed to use or keep such vehicle for use in the State, except during any period for which no tax is payable on such motor vehicle under sub-section (1) of section 5
- (4) Notwithstanding anything contained in subsection (1), the Government may, from time to time, by notification in the Gazette, direct that a temporary licence for a period not exceeding seven days or thirty days at a time may be issued in respect of any class of motor vehicles specified in the Schedule on payment of the tax specified in subsection (5) and subject to such conditions as may be specified in such notification.

- (5) The tax payable for a temporary licence in respect of a motor vehicle shall be,—
- (a) where the temporary licence is for a period not exceeding seven days, at the rate of one-tenth of the quarterly tax on that motor vehicle; and
- (b) where the temporary licence is for a period exceeding seven days but not exceeding thirty days, at the rate of one-third of the quarterly tax on that motor vehicle
- (6) In the case of motor vehicles in respect of which any reciprocal arrangement relating to taxation has been entered into between the Government of Kerala and any other State Government, the levy of tax shall, notwithstanding anything contained in this Act, be in accordance with the terms and conditions of such reciprocal arrangement.

Provided that the terms and conditions of every such reciprocal arrangement shall be published in the Gazette and a copy thereof shall be placed before the Legislative Assembly of the State.

4 Payment of tax and issue of licence.—(1) The tax levied under sub-section (1) of section 3 shall be paid in advance within such period and in such manner as may be prescribed, by the registered owner or person having possession or control of the motor vehicle, for a quarter or year, at his choice, upon a quarterly or annual licence to be taken out by him

Provided that, in the case of a fleet owner, the Government may direct that the tax shall be paid in monthly instalments before such date, in such manner and subject to such conditions, as may be specified in the direction

**Explanation.**—The tax for an annual licence shall not exceed four times the tax for a quarterly licence.

- (2) In the case of an annual licence, such rebate in respect of the tax, as may be prescribed, shall be granted
- (3) When any person pays the amount of tax in respect of a motor vehicle used or kept for use in the State or obtains an endorsement in the certificate of registration of the vehicle

by the Regional Transport Officer concerned that no tax is payable in respect of such vehicle, the Taxation Officer shall—

- (a) grant to such person a licence in the prescribed form; and
- (b) record that the tax has been paid for the specified period, or that no tax is payable in respect of that vehicle, as the case may be, in the certificate of registration or, in the case of a vehicle not registered under the Motor Vehicles Act, 1939 (Central Act 4 of 1939), in a certificate in such form as may be prescribed

Provided that no licence shall be granted in respect of a motor vehicle which is exempt from payment of tax under sub-section (1) of section 5

- (4) No motor vehicle liable to tax under section 3 shall be kept for use in the State, unless the registered owner or the person having possession or control of such vehicle has obtained a tax licence under sub-section (3) in respect of that vehicle
- (5) No motor vehicle hable to tax under section 3 shall be used in the State unless a valid tax licence obtained under sub-section (3) is displayed on the vehicle in the prescribed manner
- (6) Notwithstanding anything contained in sub-section (1), no person shall be liable to tax during any period on account of any taxable motor vehicle, the tax due in respect of which for the same period has already been paid by some other person
- 5 Exemption from tax.—(1) In the case of a motor vehicle which is not intended to be used or kept for use during the first month or the first and second months of a quarter, or the whole of a quarter or year, as the case may be, the registered owner or the person having possession or control of such vehicle shall give previous intimation in writing to the Regional Transport Officer from whom the endorsement for tax has been obtained, that such vehicle would not be used for such period, and thereupon, the registered owner or such other person shall not be deemed to have used or kept for use the vehicle for such period, and no tax shall be payable in respect of such vehicle for such period
- (2) Nothing in sub-section (1) shall exempt a person from liability to pay tax in respect of a motor vehicle, if, on

verification, it is found that the motor vehicle has been used during such period or any portion thereof

- (3) Notwithstanding anything contained in sub-section (1), in an appeal under section 23 or a revision under section 24, the burden of proving that a motor vehicle has not been used during any period shall be on the registered owner or the person having possession or control of the motor vehicle, as the case may be.
- 6 Refund of tax.—Where the tax for any motor vehicle has been paid for any quarter or year and the vehicle has not been used or kept for use during the whole of that quarter or year or a continuous part thereof, not being less than one month, a refund of the tax at such rates as may, from time to time, be notified by the Government, shall be payable subject to such conditions as may be specified in such notification
- 7 Payment of additional tax.—When any motor vehicle in respect of which tax has been paid is altered, used or proposed to be used, in such a manner as to cause the vehicle to become a vehicle in respect of which a higher rate of tax is payable, the registered owner or the person having possession or control of such vehicle shall pay an additional tax of a sum equal to the difference between the tax already paid and the tax which is payable in respect of such vehicle for the period for which the higher rate of tax is payable in consequence of its being so altered or used or proposed to be used, and the licensing officer shall not grant a fresh tax licence in respect of such vehicle so altered or used or proposed to be used until such amount of tax has been paid
- 8 Production of certificate of insurance.—Every registered owner or person having possession or control of a motor vehicle hall, at the time of making payment of the tax, produce before a Taxation Officer a certificate of insurance in respect of the hicle which is valid at the time of making such payment, coming with the requirements of Chapter VIII of the Motor hicles Act, 1939 (Central Act 4 of 1939)
  - 9 Liability to payment of tax by persons succeeding to ownership, possession or control of motor vehicles.—(1) the tax leviable in respect of any motor vehicle remains

unpaid by any person liable for the payment thereof and such person before payment of the tax has transferred the ownership of such vehicle or has ceased to be in possession or control of such vehicle, the person to whom the ownership of the vehicle has been transferred or the person who has possession or control of such vehicle shall be liable to pay the said tax.

- (2) Nothing contained in sub-section (1) shall be deemed to affect the liability to pay the said tax of the person who has transferred the ownership or has ceased to be in possession or control of such vehicle.
- 10. Power of officers of police or Motor Vehicles Department to stop motor vehicles.—(1) Any officer of the Motor Vehicles Department not below the rank of Assistant Motor Vehicles Inspector or any police officer in uniform who is not below the rank of a Sub Inspector may require the driver of any motor vehicle in any place to stop such vehicle and cause it to remain stationary so long as may reasonably be necessary for the purpose of satisfying himself that the amount of the tax due in accordance with the provisions of this Act in respect of such vehicle has been paid
- (2) Any person failing to stop a motor vehicle when required to do so under sub-section (1) by any officer referred to in that sub-section or resisting any such officer when required under that sub-section to stop a motor vehicle shall, on conviction, be punishable with the same penalty as provided in section 16.
- 11 Seizure and detention of motor vehicles pending production of proof of remittance of tax.—Any officer not below the rank of Assistant Motor Vehicles Inspector authorised in this behalf by the Government or any police officer not below the rank of a Sub Inspector may, if he has reason to believ that a taxable motor vehicle is used or kept for use in the State without paying the tax, seize and detain that vehicle make arrangements for the safe custody of that vehicle pend production of proof of payment of the tax
- 12 Additional tax payable when tax paid.—(1) We any registered owner or any person who has possession control of any motor vehicle used or kept for use in the Sthas not paid the tax within the prescribed period, he

pay, in addition to the tax, an additional tax of such amount as may be specified by the Government by notification in the Gazette, not exceeding the amount of the tax due

- (2) The additional tax under sub-section (1) shall be paid along with the arrears of tax.
- 13 Amounts recoverable as arrear of land revenue.—(1) Any amount due under this Act or the rules made thereunder shall be recoverable in the same manner as an arrear of public revenue due on land
- (2) The motor vehicle in respect of which any amount is due or its accessories may be distrained and sold in pursuance of sub-section (1), whether or not such vehicle or accessories is or are in the possession or control of the person liable to pay the amount
- 14 Transfers to defeat or delay recovery of tax and other amounts.—Where during the pendency of any proceedings under this Act for the recovery of the tax or other amount due in respect of any motor vehicle, the registered owner or the person having possession or control of that motor vehicle creates a charge on, or transfers, whether by way of sale, mortgage, exchange or any other mode of transfer whatsoever, and of his assets in favour of any other person with intent to defeat or delay the recovery of such tax or other amount from him, such charge or transfer shall be void as against any claim in respect of the tax or other amount found payable by him on completion of the said proceedings

Provided that nothing in this section shall impair the rights of a charge-holder or transferee in good faith and for consideration.

- 15. Transport vehicle permit to be ineffective if tax not paid—Notwithstanding anything contained in the Motor Vehicles Act, 1939 (Central Act 4 of 1939), if the tax due in respect of a transport vehicle is not paid within the prescribed period, the validity of the permit for that vehicle shall become ineffective from the date of expiry of the said period until such time as the tax is actually paid.
- 16. Penalties.—Whoever contravenes any of the provisions of this Act or any rule made thereunder shall, on conviction,

if no other penalty is elsewhere provided in this Act or the rules for such contravention, be punishable with fine which may extend to one hundred rupees and, in the event of such person having been previously convicted of an offence under this Act or any rule made thereunder, with fine which may extend to two hundred rupees

17 Offences by companies.—(1) Where an offence under this Act has been committed by a company, every person who, at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company as well as the company, shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly

# Explanation.—For the purposes of this section—

- (a) "company" means a body corporate, and includes a firm or other association of individuals, and
  - (b) "direct", in relation to—
    - (1) a firm, means a partner in the firm;
    - (ii) a society or other association in individuals, means the person who is entrusted under the rules of the society or other association with the management of the affairs of the society or other association, as the case may be.

- 18. Composition of offences.—The Regional Transport Officer may accept from any person who has committed, or is reasonably suspected of having committed, an offence under this Act or any rule made thereunder, by way of composition of such offence, a sum of money not exceeding two hundred and fifty rupees, which shall be in addition to the tax or other dues, if any, payable by that person
- of tax collected.—From the proceeds of the tax collected under this Act every year, there shall be paid to each local authority such compensation as may be fixed by the Government in accordance with such principles as may be prescribed.
- 20. Protection of action taken in good faith.—(1) No suit prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rule made thereunder.
- (2) No suit or other legal proceeding shall lie against the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act or any rule made thereunder
- 21 Exemption for motor vehicles used for agricultural operations.—Any tractor, trailor or tractor-trailor combination solely used for agricultural operations shall be exempt from the payment of tax

Provided that motor vehicles used for agricultural operations in relation to lands which are plantations as defined in the Kerala Land Reforms Act, 1963 (1 of 1964), shall not be exempt from the payment of tax.

Provided further that if a motor vehicle designed for agricultural operations is used for purposes other than agricultural operations, whether by the owner himself or by any other person on hire, a reduction in the rate of tax to such extent as may be specified by the Government by notification in the Gazette, shall be allowed

**Explanation.**—For the purposes of this section, the expression "agricultural operations" shall include—

(i) tilling, sowing, harvesting or crushing of any agricultural produce or any other similar operation carried out for the purpose of agriculture;

- (ii) transport of manure, seeds, insecticides and other like articles required for work in any land from the market to the land, and
- (iii) transport of any agricultural produce from any land to the place of storage or from the place of storage to the market
- 22 Exemption from or reduction of tax.—The Government may, if they are satisfied that it is necessary in the public interest so to do, by notification in the Gazette make an exemption or reduction in the rate or other modification, either prospectively or retrospectively, in regard to the tax payable under this Act or under the Kerala Motor Vehicles Taxation Act, 1963 (24 of 1963) or the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963 (25 of 1963)—
  - (i) by any person or class of persons; or
- (11) in respect of any motor vehicle or class of motor vehicles, or
- (iii) in respect of any motor vehicle or class of motor vehicles using a specified route, subject to such terms and conditions as they may deem fit
- 23 Appeals.—Any person who is aggrieved by any order of the Taxation Officer or the Regional Transport Officer made under this Act may, within the prescribed time and in the prescribed manner, appeal to such authority as may be prescribed
- 24 Powers of revision of Transport Commissioner.—(1)
  The Transport Commissioner may—
- (a) suo motu call for and examine the record of any order passed by any authority or officer under this Act; or
- (b) on application, call for and examine the record of any order passed in appeal under section 23, to satisfy himself as to the regularity of the proceedings or the correctness, legality or propriety of the order, and, if in any case it appears to the Transport Commissioner that the order shall be modified, annulled or remitted for reconsideration, he may pass such order thereon as he may deem fit,

- (2) An application under clause (b) of sub-section (1) shall be filed in such manner as may be prescribed, within three months from the date on which the order to which the application relates was communicated to the applicant, and shall be accompanied by such fee as may be prescribed.
- (3) The Transport Commissioner shall not suo \*motu initiate proceedings to revise any order after the expiry of two years from the date on which such order has been passed
- (4) No order prejudicial to any person shall be passed under sub-section (1), unless such person has been given an opportunity of making his representation
- 25. Surcharge on tax.—The amount of the tax leviable under sub-section (1) of section 3 shall in the case of any motor vehicle referred to in sub-item (iii) of item 4 of the Schedule, the registered owner of which is a fleet owner, be increased by a surcharge at the rate of forty per cent of the tax so leviable, and the provisions of this Act shall, so far as may be, apply in relation to the said surcharge as they apply in relation to the tax leviable under sub-section (1) of section 3
- 26. Escaped assessment.—If, for any reason, the whole or any portion of the tax which would have been payable in respect of any motor vehicle under the Kerala Motor Vehicles Taxation Act,1963 (24 of 1963) or under the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963 (25 of 1963) or under this Act for any period has escaped assessment, the Taxation Officer may, at any time within, but not beyond, ten years from the expiry of that period, assess the tax which has escaped assessment after issuing a notice to the registered owner or the person having possession or control of the motor vehicle and making such inquiry as he may consider necessary.

Provided that in computing the period of limitation for the assessment of tax under this section, the periods, if any, during which such assessment has been stayed by an order of any court shall be excluded.

27. Rounding off of tax, fee, penalty, fine, etc.—The amount of tax, fee, penalty, fine or any other sum payable and the amount of refund due, under the provisions of this Act shall be rounded off to the nearest rupee and, for this

purpose, where such amount contains a part of a rupee consisting of paise, then if such part is fifty paise or more, it shall be increased to one rupee and if such part is less than fifty paise, it shall be ignored

- 28. Power of Government to make rules.—(1) The Government may, by notification in the Gazette, make rules for carrying out the purposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for—
- (a) the manner in which tax shall be paid and the documents to be produced for the issue of tax licence;
- (b) the form of any tax licence, certificate or declaration and the particulars to be contained therein,
- (c) the conditions under which duplicate tax licence may be granted and the fee payable for such grant;
- (d) the manner in which refund or reduction or exemption may be claimed,

4

- (e) the total or partial exemption from liability to payment of the tax in respect of any motor vehicle brought into the State by any person visiting the State, or making a temporary stay in the State, the amount which shall be payable on account of such vehicle and the tax licence which any such vehicle shall carry,
- (f) the time within which and the manner in which an appeal may be made under section 23, the fees to be paid in respect of such appeal and the conduct and hearing of such appeal.
- (g) any other matter which has to be, or may be, prescribed.
- (3) In making any rule, the Government may provide that a breach thereof shall be punishable with fine which may extend to fifty rupees.
- (4) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions,

and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

- 29. Transitory provision.—(i) Where, before the commencement of this Act, tax in respect of a motor vehicle for any period after such commencement has been paid at the rates in force at the time of payment, the registered owner or person having possession or control of such motor vehicle shall be liable to pay, in addition, an amount equal to the difference between the tax payable under this Act for the said period and the tax already paid for that period.
- (2) The amount payable under sub-section (1) shall be calculated and paid in such manner and within such time as may be prescribed.
- 30. Repeal and saving.—(1) The Kerala Motor Vehicles Taxation Act, 1963 (24 of 1963), the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, (25 of 1963) and the Kerala Motor Vehicles Taxation Ordinance, 1975 (7 of 1975), are hereby repealed
- (2) Notwithstanding the repeal of the Kerala Motor Vehicles Taxation Ordinance (7 of 1975), by sub-section (1), anything done or any action taken under that Ordinance shall be deemed to have been done or taken under this Act.

# THE SCHEDULE

[See section 3 (1)]

SI. N	Class of vehicle		Rate of quarterly tax
1.	Motor Cycles (including Motor Scooters and Cycles with attachment for propelling the same by mechanical power)—		Rs.
	(a) Bicycles not exceeding 100 kg. in unladen weight	. •	9.00
	(b) Bicycles exceeding 100 kg. but not exceeding 200 kg. in unladen weight	• •	12.00
	(c) Bicycles exceeding 200 kg in unladen weight		15.00
	(d) Bicycles with side car or drawing a trailer	• •	18.00
2.	Three wheelers (including tricycles and cycle-rickshaws with attachment for propelling the same by mechanical power) not used for transport of goods or passengers—		
	(a) Tricycles	• •	18 00
	(b) Cycle rickshaws	• •	18 00
	(c) Three wheelers having an unladen weight of not more than 500 kg.	• •	25 00
	(d) Three wheelers having an unladen weight exceeding 500 kg.	• •	30 00
3.	Goods vehicles—		
	(a) Motor cycle trucks not exceeding 300 kg in laden weight	• •	60.00
	(b) Vehicles not exceeding 1000 kg. in laden weight	• •	105.00
	(c) Vehicles exceeding 1000 kg. but not exceeding 1500 kg. in laden	weight	160 00
	(d) Do. 1500 kg. do. 2000 kg. do.	~	210.00

-	-
	-
	٠,

(e)	Do.	2000 kg.	do.	3000 kg.	do.	270.00
(f)	Do.	3000 kg.	do.	4000 kg.	do.	330.00
(g)	Do.	4000 kg.	do.	5500 kg.	do.	435.00
(h)	Do.	5500 kg.	do.	· 7000 kg.	do.	<b>540</b> ·00
(i)	Do.	7000 kg.	do.	9000  kg.	do.	660.00
(j <b>)</b>	Do	9000 kg.	do	9500 kg.	do.	710.00
(k)	Do.	9500 kg.	do.	105 <b>0</b> 0 kg.	do.	800.00
(1)	Do.	10500 kg.	do.	11000 kg.	do	890.00
(m)	Do.	11000 kg.	do.	12000 kg.	do.	975.00
(n)	Do.	12000 kg.	do.	13000 kg.	do.	1050.00
(o)	Do.	13000 kg.	do.	14000 kg.	$\mathbf{do}$ .	1125.00
(p)	Do.	14000 kg	do.	15000 kg.	do.	1200.00
(q)	Do.	15000 kg in	laden weig	tht		1200 00 plus Rs. 25 for every 250 kg. or part thereof in excess of 15000 kg.

(r) Tax payable in respect of trailers used for carrying goods—

(i)	For each trailer not exceed	eding 1000 kg. in	laden wei	ght		<b>75 00</b>
(1i)	For each trailer exceeds	ng 1000 kg. bu	t not exceed	ding 1500 kg in	laden weig	ht 120 00
(in)	$\mathbf{Do}$	1500 kg.	do	2000 kg	do.	165.00
(iv)	Do.	2000 kg	do	3000  kg	do.	225 00
(v)	Do.	3000 kg	do	4000  kg.	do	300.00
(vi)	Do.	4000 kg.	do	5500 kg.	do	390 00

Sl. No.		Class of vehicle			Rate	of quarterly tax
<del></del>				· · · · · · · · · · · · · · · · · · ·	·····	Rs.
(v	iı) For each trailer	exceeding 5500 kg	but not exceeding	g 7000 kg. m	laden weight	480.00
(v	iii) Do	7000 kg	do.	9000 kg.	do	580.00
(i)	Do.	9000 kg	. do.	9500 kg	do.	615.00
(x	Do.	9 <b>500 kg</b>	. do	10500 kg	do.	665.00
(x	i) Do.	10500 kg	do	12000 kg.	do.	740 00
(x	iı) Do.	12000 kg	do.	13000 kg	do.	790.00
(x	iii) Do.	13000 kg	do	14000 kg	do.	840.00
(x	iv) Do.	14000 kg	do	15000 kg.	do.	900.00
(x	v) Do.	15000 kg	ın laden weight			900 00 plus for every 250 kg thereof in exce 00 kg.
re 19	spect of which per 39—	ng for hire and used rmits have been issued to ply solely as con	ed under the Moto	or Vehicles A		
	(a) not more that	an two passengers	-		• •	20.00
	(b) three passen	• •	60.00			
	(b) thice passur	P~••				
	(c) more than 3	passengers, but not not notor cabs	nore than 6 passe	ngers except	for	75 00

	(i1) '	Tourist motor o	abs					100 00
	(mi)	Vehicles permi	tted to ply as	stage carriag	es—			
		which t	the vehicle is	permitted to	han the driver a carry and w by the vehicle in	here the total	•	
		(1) does	not exceed 20	0 km.				65 00
		(1i) excee	eds 200 km				• •	70.00
		(b) For every s	tanding passer	nger the vehi	icle is permitted	to carry		20.00
5.	,	otor Vehicles n water, fuel, ac propulsion, loos and weighing— Not more than	••	30 00				
	(1i)	More than	1000 kg but	not more tha	an 2000 kg in u	ınladen weight	•	60 00
	(1ii)	Do.	2000 kg.	do	4000 kg.	do.	• •	120 00
	(iv)	Do.	4000 kg	do	6000 kg	do.	• •	180 00
	(v)	Do.	6000 kg	do	8000 kg	do		270.00
	(vi)	Do.	8000 kg	do	9000 kg	do	• •	300 00
	(vii)	Do.	9000 kg. in t	ınlad <b>e</b> n weig	ght		or pa	300 00 plus 0 for every 250 kg. at thereof in excess 00 kg.

\*

۴,

Sl. No.		Class of vehicle				Rate of	f quarterly tax
(b)	articulated vel	hicles with or	without a	ehicles in sub-oral or alloct to the proviso	ternative trail	ers, for	R:.
(1)	Not exceeding		. •	•			75.00
(ii)	Exceeding	1000 kg. but	not exceed	ing 1500 kg. m	laden weight	• •	120.00
(iii)	Do.	1500 kg.	do.	2000 kg.	do.	• •	165.00
(iv)	Do.	2000 kg.	do.	3000 kg.	do.	• •	225.00
(v)	Do.	3000 kg.	do.	4000 kg.	do.	• •	300.00
(vi)	Do.	4000 kg.	do.	5500 kg.	do.	• •	390.00
(vii)	Do.	5500 kg	do.	7000 kg.	do.	• •	480.00
(viii)	Do.	7000 kg.	do.	9000 kg.	do	••	580.00
(ix)	Do.	9000 kg.	do.	9500 kg.	do.	• •	615.00
(x)	$\mathbf{D_0}$ .	9500 kg.	do.	10500 kg.	do		665.00
(xi)	Do.	10500 kg.	do	12000 kg.	do.	• •	740.00
(xii)	Do.	12000 kg.	do.	13000 kg.	do.	• •	790.00
(xiii)	Do.	13000 kg.	do.	14000 kg.	do.		840.00
(xiv)	Do.	14000 kg.	do.	15000 kg.	do.	• •	900.00
(xv)	Do.	15000 kg. in	laden weigh	nt		Rs. 25 250 the of	900.00 plus for every kg. or part reof in excess 15000 kg.

- É

-	۰
	•
C	F

<b>6</b> .	(i)			re tenders, I such as dun					and earth		
	(-)	_					13, Ct	·			18.00
	(a)		-	000 kg. in la	_		, .			• •	
	(b)	`	_	kg. but not	`	_	_		eight	• •	27.00
	(c)	Do.	1500	kg.	do.	2275	kg.	do.		• •	36.00
	(d)	$\mathbf{p}_{\mathbf{o}}$ .	2275	kg.	do.	3050	kg.	do.		• •	45.00
	(e)	Do.	3050	kg.	do.	<b>4</b> 300	kg.	do.		• •	<b>54.</b> 00
	<b>(f)</b>	Do.	4300	kg.	do.	5575	kg.	do.		• •	66.00
	(g)	Do.	5575	kg.	do.	7600	kg.	do.		• •	<b>75 00</b>
	(h)	Do.	7600	kg.	$\mathbf{do}.$	9000	kg.	do.		• •	90.00
	(i)	Do.		kg. in lade	n weight		J			• •	90.00 plus
	(-)				<b>4-6</b>					Rs.	10 for every
										-	1000 kg. or
											part thereof
											in excess of
											9000 kg.
	(ii)			yable in res gines and tr			icles	for drawin	g trailers		
		(a) For e	each tra	iler not exc	eeding 10	000 kg.	in la	den weig	ht		15.00
		(b)	Do.	e	xceeding	1000 k	ջ, հա	t not excee	ding 1500 kg.		
		(-)					5 - w		in laden weight		21.00
		(c)	Do.		do. 1	500 kg	ζ.	do.	2000 kg. do.		27 00
		(d)	Do.		do. 2	000 k	g. in	laden weig	zht		42.00
7.	Mote		ther th	an those lia				•	provisions of		
•		Schedule-		MICOC IIA	DIO TO TON	unacı	£11C	. orogonig	p1041310113 01		
	(a)	Weighing:	not mo	re than 750	kg. unla	den				• •	36.00
	(b)	Weighing	more tl	nan 750 kg.	but not m	ore th	an 15	00 kg. unl	aden	• •	45.00

Sl. No.	Class of vehicle	Rate	f quarterly tax
<del></del>			Rs.
(c)	Weighing more than 1500 kg. but not more than 2250 kg. unladen	••	60.00
(d)	Weighing more than 2250 kg. unladen	• •	75.00
(e)	Tax payable in respect of trailers drawn by any of the vchicles fied in (a) to (d) above and used solely for carrying luggage or perfects,—	speci- ersonal	
	(i) For each trailer not exceeding 1000 kg. in laden weight	• •	<b>15.0</b> 0
•	(ii) For each trailer exceeding 1000 kg. in laden weight	• •	27.00
Break (	down vans used for taking disabled vehicles	• •	60.00

#### Provided that--

- (1) in the case of trailers coming under classes 3 and 5 of this Schedule, when used alternatively, one at a time, with goods vehicles, tractors or articulated vehicles, as the case may be, tax shall be levied only on the heaviest trailer;
- (2) in the case of a motor vehicle in respect of which permit has not been issued under the Motor Vehicles Act, 1939, but which has been used for transport of passengers for hire or reward, tax shall be levied at such rate as is specified for similar motor vehicles in class 4 of this Schedule, as if a permit has been issued for the vehicle;
- (3) in respect of trailers coming under class 6 of this Schedule, two or more vehicles shall not be chargeable in respect of the same trailer;
- (4) tax for the last one month and two months of a quarter shall be 1/3 and 2/3 of the quarterly tax respectively rounded off to the nearest rupee as laid down in section 27,
- (5) the rates of tax in respect of vehicles other than those fitted with pneumatic tyres, shall be 150 per cent of the rates specified in this Schedule for similar vehicles.